GOVERNMENT OF INDIA MINISTRY OF TOURISM

LOK SABHA UNSTARRED QUESTION NO.1108 ANSWERED ON 17.12.2018

CRIME AGAINST WOMEN TOURISTS

1108. SHRI RAHUL SHEWALE:

SHRI BHARTRUHARI MAHTAB: SHRI ANURAG SINGH THAKUR: SHRI SANJAY DHOTRE:

Will the Minister of TOURISM be pleased to state:

- (a) whether the crime against women tourists including foreign women tourists has increased in the country during each of the last three years and the current year;
- (b) if so, the details thereof, State/UT-wise and the reasons therefor along with number of cases registered against the perpetrators of such crimes and persons arrested/convicted across the country during the said period, State/UT-wise;
- (c) whether the Government has made any assessment of the impact of such crime on tourism and inflow of foreign currency into the country during the said period;
- (d) if so, the details and outcome thereof along with the number of women tourists that visited India during the said period, Country-wise; and
- (e) the other steps taken/being taken by the Government to ensure safety and security of women tourists including foreign women tourists in the country?

ANSWER

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE) (SHRI K.J. ALPHONS)

(a) to (d): The 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, crime against women tourists including foreign women tourists is the primary responsibility of the State Governments/Union Territories. The Ministry of Tourism does not compile data on crime against foreign and domestic tourists as such.

National Crime Record Bureau (NCRB) has stated that they do not collect segregated information on gender basis in respect to crime against foreign tourist. However data provided by National Crime Record Bureau of cases registered under crime against foreign tourist and data compiled by Ministry of Tourism with respect to foreign tourist arrival and foreign exchange earnings is given as under:-

SI. No.	Particulars	2014	2015	2016	2017
1.	Cases Registered unde crime against foreig tourist*		271	284	NA
2.	Foreign Tourist Arrival (FTA) to India (million)**	s 7.68	8.03	8.80	10.04
3.	Foreign Exchange Earning (Rs. Crore)**	s 120367	134844	154146	177874

^{*}Source-National Crime Record Bureau

It is evident from the data given above that there is continuous growth of foreign tourist arrival and foreign exchange earned there from.

State/UT-wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under total crime against foreign tourists during 2014-2016 is enclosed as Annexure.

- (e): The Ministry of Tourism has taken following steps in order to ensure safety and security of women tourists, including foreign women tourists:
 - (i) The Ministry of Tourism along with all stakeholders, including the Tourism Departments of all States and UTs, have adopted the 'Code of Conduct for Safe & Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with

^{**}Source-Ministry of Tourism

- respect for basic right like dignity, safety and freedom from exploitation of both tourists and local residents in particular, women and children.
- (ii) The Ministry of Tourism has launched the 24x7 Multi-Lingual Tourist Info-Helpline on the toll free number 1800111363 or on a short code 1363 in 12 Languages including 10 international languages and in Hindi & English in February 2016, for domestic and foreign tourists to provide support service in terms of information relating to Travel in India and also offers appropriate guidance to tourists in distress while travelling in India.
- (iii) The Ministry of Tourism has issued the Guidelines on Safety and Security of Tourists for State Governments/Union Territories and Tips for travelers in September 2014 to stress on the importance of safety and risk management, assist in identifying best practices and encourage closer cooperation for ensuring a pleasant experience to the tourists.
- (iv) The Security of tourists is a State Government subject. However, with the efforts of the Ministry of Tourism, a total number of 13 State Governments/Union Territory Administrations have deployed the tourist police namely Delhi, Goa, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Maharashtra, Odisha, Punjab, Madhya Pradesh, Uttar Pradesh, Rajasthan and Andhra Pradesh in one form or the other.
- (v) The Ministry of Tourism remains in a constant dialogue with State Governments/Union Territory Administrations, various tourism related institutions and stakeholders for drawing up strategies for development and promotion of tourism in the country including safe and honourable Tourism.
- (vi) Ministry of Tourism from time to time issues advisory to various State Governments and UT Administrations to ensure safety and security of the tourist.

ANNEXURE

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.1108 ANSWERED ON 17.12.2018 REGARDING CRIME AGAINST WOMEN TOURISTS.

State/UT-wise Cases Registered (CR), Cases Charge Sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Total Crimes Committed Against Foreign Tourists during 2014-2016.

SI.	State/UT	2014								20	15			2016						
No.		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	
1	Andhra Pradesh	2	0	0	0	0	0	1	2	1	2	2	1	4	1	0	1	0	0	
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
4	Bihar	13	5	0	10	10	0	0	0	1	0	0	1	8	7	0	7	7	0	
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
6	Goa	66	27	2	43	32	4	26	22	1	23	29	1	22	16	3	18	16	3	
7	Gujarat	3	0	0	0	0	0	1	0	0	0	0	0	2	3	0	3	3	0	
8	Haryana	6	0	0	0	0	0	1	0	0	0	0	0	2	0	0	1	2	0	
9	Himachal Pradesh	2	0	0	0	0	0	1	0	0	0	0	0	4	2	0	6	4	0	
10	Jammu & Kashmir	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	
11	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	
12	Karnataka	11	7	0	16	16	0	12	5	0	3	3	0	9	6	0	18	18	0	
13	Kerala	7	5	0	4	2	0	7	6	0	3	3	0	13	12	1	12	11	0	
14	Madhya Pradesh	2	1	0	1	1	0	1	2	0	2	2	0	2	2	1	2	2	1	
15	Maharashtra	25	8	1	3	3	1	36	8	0	38	18	0	18	5	1	6	5	1	

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16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	1	1	0	1	1	0	2	1	0	2	2	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0	2	0	0	0	0	0	1	0	0	0	0	0
21	Punjab	3	2	1	0	1	1	13	1	0	2	1	0	6	0	0	2	0	0
22	Rajasthan	31	8	0	12	12	0	20	5	1	7	7	1	18	3	1	10	10	1
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	2	1	0	1	1	0	2	0	0	0	0	0	4	3	0	0	0	0
25	Telangana	2	2	0	0	0	0	1	1	0	1	1	0	1	1	0	1	1	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	64	30	0	38	34	0	32	10	0	11	11	0	6	5	0	7	5	0
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29	West Bengal	4	2	0	8	0	0	0	0	0	0	0	0	0	1	0	0	1	0
	TOTAL STATE (S)	245	100	4	138	114	6	158	63	4	94	79	4	121	67	7	94	85	6
30	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	2	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	135	34	1	52	52	1	113	11	1	18	17	1	129	21	4	35	27	4
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	2	0	0	0	0	0	0	0	0	0	0	0	33	28	0	0	0	0
	TOTAL UT(S)	139	34	1	52	52	1	113	11	1	18	17	1	163	49	4	35	27	4
	TOTAL (ALL INDIA)	384	134	5	190	166	7	271	74	5	112	96	5	284	116	11	129	112	10
